

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.12/RPR/2025
निर्धारण वर्ष / Assessment Year : 2018-19

Chhattisgarh State Beverages Corporation Limited
Aabkari Bhawan, Chokra Nala,
Labhandi, Raipur-492 001 (C.G.)
PAN : AACCC3163B

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax-1(1),
Raipur (C.G.)

.....प्रत्यर्थी / Respondent

Assessee by : Shri Praveen Jain, CA
Revenue by : Smt. Tarannum Verma, Sr. DR

सुनवाई की तारीख / Date of Hearing : 28.01.2025

घोषणा की तारीख / Date of Pronouncement : 28.01.2025

आदेश / ORDER**PER RAVISH SOOD, JM:**

The present appeal filed by the assessee company is directed against the order passed by the Commissioner of Income-Tax (Appeals), National Faceless Appeal Center (NFAC), Delhi, dated 11.01.2024, which in turn arises from the order passed by the A.O under Sec.143(3) r.w.s. 144B of the Income-tax Act, 1961 (in short 'the Act') dated 21.04.2021 for the assessment year 2018-19.

2. Shri Praveen Jain, Ld. Authorized Representative (for short 'AR') for the assessee company, at the threshold of hearing, submitted that liberty be allowed to withdraw the captioned appeal. The Ld. AR in support of his aforesaid contention has filed a letter dated 27.01.2025. For the sake of clarity, the letter dated 27.01.2025 is culled out as under:

कार्यालय छत्तीसगढ़ स्टेट बेवरेजेस कार्पोरेशन लिमिटेड,

(छत्तीसगढ़ शासन का उपक्रम)

आबकारी भवन, छोकसानाला, लभाण्डी, रायपुर, छत्तीसगढ़ - 492001

दूरभाष मुख्यालय :- 0771- 4287902, 4287903 फैक्स:- 0771- 4287905

CIN : U15520CT2001SGC014869 PAN: AACCC3163B TIN: 22651704157

Website : www.csbc.cg.nic.in, E-mail address : csbcraipur@gmail.com

क्रमांक / सी.एस.बी.सी. / लेखा / 2025 / 108

रायपुर, दिनांक 27-01-2025

प्रति,

Before the Hon. Members,
Hon. ITAT, Raipur,


Subject: Request for permitting Withdrawal of Appeal

Reference: Chhattisgarh State Beverages Corporation
ITA 12/RPR/2025
AY 2018-19

Respected Sir,

That it is requested before your honor to kindly allow Withdrawal of Appeal ITA
12/RPR/2025.

For, Chhattisgarh State Beverages Corporation


महाप्रबन्धि
छत्तीसगढ़ राज्य General Manager लि.
रायपुर (छ.ग.)

3. Smt. Tarannum Verma, Ld. Senior Departmental Representative (for short 'DR') did not object to the seeking of the withdrawal of the captioned appeal by the assessee appellant.
4. Considering the aforesaid facts, we herein permit the assessee company to withdraw the captioned appeal.

5. In the result, appeal of the assessee company is dismissed as withdrawn.

Order pronounced in open court on 28th day of January, 2025.

Sd/-
ARUN KHODPIA
(ACCOUNTANT MEMBER)

Sd/-
RAVISH SOOD
(JUDICIAL MEMBER)

रायपुर/ RAIPUR ; दिनांक / Dated : 28th January, 2025.

***SB, Sr. PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Raipur-1 (C.G)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,
रायपुर / DR, ITAT, Raipur Bench, Raipur.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.